

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1519/2002

Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 5th day of June, 2002

Dharmendra Kumar Gupta
C-8 E.S.I.C. Staff Quarters
Ganesh Peth
Nagpur - 440 018. Applicant

(By Advocate: Sh. C.B.Garg)

Vs.

1. Director General of Health Services
West Block No.1, Wing No.6
Sector-I, R.K.Puram
New Delhi - 110 066.
2. Assistant Director General (M.S.)
Government Medical Store Depot
Mumbai Central
Mumbai - 400 008.
3. Director General
Employees State Insurance Corporation
New Delhi - 110 001. Respondents

O.R.D.E.R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant has sought counting of the period from 6.8.1983 to 2.6.1988 as qualifying service for the purpose of pensionary benefits. Despite representation, request of the applicant has not been acceded to.

3. In this view of the matter, the OA is disposed of with direction to the respondents to treat the present OA as representation of the applicant for counting of service of the applicant and dispose of the same by a detailed and speaking order within three months from the date of receipt of a copy of this order. No costs.

S. Raju

(Shanker Raju)
Member(J)

/rao/